

**Central Administrative Tribunal  
Principal Bench**

**CP No.100/306/2014  
in  
OA No.100/974/2013**

New Delhi this the 29<sup>th</sup> day of August, 2016

**Hon'ble Mr. Justice M.S. Sullar, Member (J)  
Hon'ble Mr. K.N. Shrivastava, Member (A)**

1. Vikram Jit Singh (Applicant No.2 in the OA),  
S/o Sh. Mr. Meher Singh,  
R/o Village Babarpur,  
Post Mata GZB (UP).
2. Sarat S/o Munbir (Applicant No.20 in the OA),  
R/o A/16 Pilamji Village,  
Sarojni Nagar,  
New Delhi.

...applicants

(By Advocate : Shri Yogesh Sharma)

**Versus**

1. Sh. Pardeep Kumar,  
The General Manager (P),  
Northern Railway,  
Baroda House,  
New Delhi.
2. The A.K. Govil,  
The Medical Director,  
Northern Railway Central Hospital,  
Near New Delhi Railway Station,  
New Delhi.

...respondents

(By Advocate : Shri V.S.R. Krishna and Shri A.K. Srivastava )

**ORDER (ORAL)**

**Mr. Justice M.S. Sullar, Member (J) :-**

At the very outset, learned counsel for applicant intends to withdraw the Contempt Petition (CP), on the ground that the respondents

have already complied with the direction contained in the order dated 21.02.2014 in OA No. 974/2013 of this Tribunal.

2. Accordingly, the CP is, hereby, dismissed as withdrawn, as prayed for. The Rule of Contempt is discharged. No costs.

**( K.N. Shrivastava )**  
**Member (A)**

**( Justice M.S. Sullar )**  
**Member (J)**

**29<sup>th</sup> August, 2016**

‘rk’